

**MINUTES OF MEETING OF THE ELECTION COMMITTEE, ROHINI COURT BAR ASSOCIATION -2019 HELD ON 06.09.2019 IN CHAMBER OF THE CHAIRPERSON**

**CORAM**

Sh. Mukesh Kumar Gupta  
Sh. Rajesh Vasishit  
Sh. Ravinder Kumar

ADJ(NW)/ Chairperson  
Advocate/Member  
Advocate/Member

**In attendance**

Sh. Ram Janma Prasad  
Sh. Twinkle Goswami

Branch In-Charge, Copying Agency.  
Branch In-charge, Pool Car Section.

AGENDA : To consider the e-mail dated 05.09.2019 of Ms. Nishima Arora, Govt. Advocate, Associate Counsel of Shri Sanjay Diwan, Ld. Govt. Advocate in respect of court proceedings dated 04.09.2019 in Writ Petition (Civil) No. 8106/2010 titled as "P. K. Dash Adv. & Ors. VS. Bar Council of Delhi & Ors" regarding Election of the RCBA 2019.

**MINUTES**

This meeting has been called on account of an e-mail communication dated 05.09.2019 of Ms. Nishima Arora, Govt. Advocate, Associate Counsel of Shri Sanjay Diwan, Ld. Govt. Advocate in respect of Court Proceedings dated 04.09.2019 in Writ Petition (Civil) No. 8106/2010 titled as "*P. K. Dash Adv. & Ors. VS. Bar Council of Delhi & Ors*" regarding election of the R.C.B.A. 2019. The next date of hearing in the matter has been informed to be 16.09.2019.

In this regard, it is worth to mention that the order dated 04.09.2019 has not been uploaded on the website of the Hon'ble High Court so far.

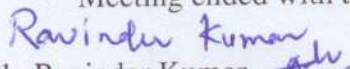
Today at 03:00 p.m, one letter from the President and the Hony. Secretary of the R.C.B.A. has been received mentioning therein that the Election Commission of R.C.B.A has been directed by the Hon'ble High Court to give the election schedule within one week. The R.C.B.A. has also annexed a copy of Resolution dated 03.09.2019 mentioning therein the composition of Election Commission, RO/ARO and Election Tribunal subject to approval of General Body Meeting. Since, the Hon'ble High Court is seized of the matter, the R.C.B.A. is impressed upon to do the needful at the earliest.

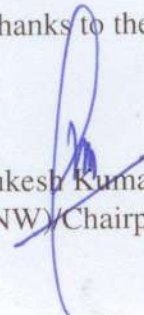
The matter has been discussed by the members of the Committee including the Constitution of the R.C.B.A. which specifies under Rule 14 the constitution and duties of the Election Commission. As per Rule 14(supra), announcement of the election schedule is generally done by the Election Commission.

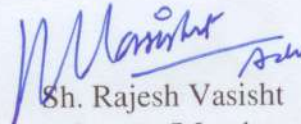
Moreover, it has been brought to the notice of the Committee that specific order from the Hon'ble High Court of Delhi has still not been received. Awaiting the order/ direction of the Hon'ble High Court of Delhi, it is unanimously resolved that decision with regard to the announcement of Election Schedule be deferred till Monday i.e., 09.09.2019. The office is directed to invite the list of members of the respective Bar Associations from the respective Court Complexes.

It is also further resolved that the soft copy showing the list of members submitted by R.C.B.A. contains certain deficiencies as to the members' name, Enrollment details and photographs etc. In this regard, it is resolved that the RCBA shall remove such deficiencies within three days. Office to do the needful.

Meeting ended with a vote of thanks to the Chair.

  
Sh. Ravinder Kumar  
Advocate/Member

  
Sh. Mukesh Kumar Gupta  
ADJ(NW)/Chairperson,

  
Sh. Rajesh Vasishit  
Advocate/Member